

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं० 200 का
ORIGINAL APPLICATION No. 313 of 2004

आवेदक
Applicant(s) **K.S. Sreenivasan**

प्रत्यर्थी
Respondent(s) **UOI, Secretary, M/o Per. P. & Pension
New Delhi and another**

आवेदक (आवेदकों)
की ओर से अधिवक्ता
Advocate for
Applicant(s) **Mr. C.S.G. Nair**

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता
Advocate for
Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : **23/4/04**
Date of Presentation:

28.4.04
8

Mr. CSG Nair
Mr. Sunil Jose, ACGSC

पंजीकरण की तारीख : **27/4/04**
Date of Registration:

Mr. Sunil Jose, ACGSC appears for the respondents. Heard. Application is admitted. Respondents may file reply statement within four weeks with copy to the applicant who may file rejoinder, if any, within two weeks thereafter. List before RC for completion of pleadings on 18.6.2004

विषय : **Inclusion of DA**
Subject: **in DCRG**
तेनाती की तारीख : **28/4/04**
Date of Posting:

HPD (AM)

AVH (VC)

28.4.04

rv

20.1.05
(15)
Mr. CSG Nair
Mr. Sunil Jose, ACGSC

C-II

None for either side.

No reply filed yet. Call on 05.08.2004.

18.06.2004

When the matter came up for hearing the learned counsel for respondents in OA No. 312/04 submitted that this Court earlier has granted some relief to the respective applicants in similar matter. Thereafter on the basis of the interim order of Hon'ble High Court of Kerala in that matter and further developments in the matter is awaited she sought an adjournment. In view of that one month's time is granted. Post after one month.

kkj

KVS (JM)

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RC

None for either side.

No reply filed yet.

Call on 17.09.2004.

05.08.2004

Reply not filed

RC

None for either side.

No reply filed yet. As last chance call on 29.10.04.

17.09.2004

Reply filed on

5-10-04.

RC

None for either side.

Reply is on record and a copy thereof has been given to other side. No rejoinder filed yet. Rejoinder, if any, filed by 16.11.2004 be taken on record and thereafter include in the final hearing list before SB.

29.10.2004

24.2.05

AVH

C-I

(8) Mr.CSG Nair

Mr.Sunil Jose,ACGSC (rep.)

At the request of the counsel of the applicant adjourned to 2.3.2005

By order

C.O.I

asp

2.3.05

C-I

(12) Mr.CSG Nair

Mr.Sunil Jose,ACGSC

Counsel for the respondents seeks and is granted three weeks time for filing additional reply statement. Rejoinder thereto shall be filed within two weeks thereafter. List before RC for completion of pleadings on 14.4.05.

AVH(VC)

asp

17.10.2005

KVS(JM)

C-II

(17.)

Mr. C.S.G.Nair

Mr.Sunil Jose, ACGSC

Heard. Common order pronounced in open

Court.

KVS(JM)

17.10.2005

vs

Common

Final order verified

21/10/05
Corr

No rejoinder filed
15/11/05

रजिस्ट्री के टिप्पण
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No sitting in RC on 14/4/05.

Renotified to 18/4/05.

ds
13/4/05

Addl. Reply statement not filed.

ds
16/4/05

RC

None for either side.

Reply is on record. No rejoinder filed yet. Additional reply, for which permission was granted from the Hon'ble Bench on 02.03.2005 has not been filed yet. Rejoinder, to the reply already on record, if any, filed by 18.05.2005 be taken on record and thereafter list before Hon'ble SB for final hearing.

T
25/5


18.04.2005

Rejoinder not filed.

ds
20/5/05

Rejoinder not filed.
Addl. reply for which permission granted vide order dtd 2.3.05 has not yet been filed.

ds
14/4/05

रजिस्ट्री के टिप्पण
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LIST OF PAPERS

OA. 313/2004

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	I	II	III		
1.		23/4/04		Proceedings	3 Pages
2.		17/10/2005		Final Orders	44 Pages

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①

23/4/04 OA

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Vakkalath

③

③

5/10/04 Reply submitted-

④

28/4/2004 M/R